

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

Cr.L.M.P.No.1295/2020

1. Muniswaran, S/o.Chandran

2. Chellaiyee, W/o.Chandran

... Petitioners/Accused.

Vs

State through the Inspector of Police,

Tallakulam AWPS. Cr.No.07/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.D.Joseph Nedumaran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Anticipatory Bail application u/s. 438 of Cr.p.c.

2. The offences alleged are U/s. 498(A), 406 of IPC

3. Heard.

4. Already interim anticipatory bail granted to the petitioners on 11.5.2020 and the interim anticipatory bail already granted to the petitioners is extended till 6.7.2020. Call on 6.7.2020.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned

2. The Inspector of Police, Tallakulam AWPS.

3. The Petitioners through his counsel.

